

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.87/MP/2024

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) and Section 19 of Electricity Act, 2003 read with Regulation 9, 19 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020, inter alia, seeking a direction seeking a direction to the Respondent to pay the outstanding amount of Rs. 11,22,05,158 to the Petitioner against the power supplied by the Petitioner to the Respondent.

Petitioner : DB Power Limited (DBPL)

Respondent : Kreate Energy (I) Private Limited (KEIPL)

Date of Hearing : **18.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vineet Tayal, Advocate, DBPL
Shri Ajitesh Garg, Advocate, KEIPL
Shri Adarsh Tripathi, Advocate, KEIPL

Record of Proceedings

At the outset, the learned counsel for the Respondent/KEIPL submitted that KEIPL has already made payment of the entire outstanding amount to the Petitioner in six instalments under the settlement agreement entered into between the parties. Learned counsel further sought liberty to file a brief affidavit to place on record the details of payment made by KEIPL.

2. The learned counsel for the Petitioner, while confirming that KEIPL has paid the entire outstanding amount as per the settlement agreement, sought liberty to withdraw the present Petition.
3. Considering the above, the Commission permitted the Respondent/KEIPL to file its affidavit as above, within two weeks. The Commission also directed the Petitioner to move its request for withdrawal by an affidavit within two weeks.
4. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

